[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART-II, SECTION 3, SUB-SECTION (ii)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 03/2020- Customs (N.T.)

New Delhi, the 15th January, 2020
25 Pausha, Saka 1941

S.O. (E). – In exercise of the powers conferred by clauses (b) and (c) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect taxes and Customs hereby makes the following further amendments in the notification of the Government of India, No. 63/94-Customs (N.T), dated the 21st November, 1994, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O. 830 (E), dated the 21st November, 1994, namely: -

In the said notification, in the opening paragraph, in the first proviso, the item (ii) shall be omitted.

[ F.No.550/9/2015-SO (LC)]

(Jagvir Singh)
(Under Secretary to the Government of India)

Note: The principal Notification was published in the Gazette of India, Extraordinary, vide S.O. 830(E), dated the 21st November, 1994 and was last amended vide Notification No. 77/2019-Customs (N.T.), dated the 18th October, 2019, published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii), vide S.O. 3753(E), dated the 18th October, 2019.